

(a) the names of the five star hotels which are found to be polluting the major cities; and

(b) the action taken by the Government against such hotels?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) Some of the five star hotels in the major cities are not meeting all the prescribed standards for air and water pollution control. Those reported in this regard are the Oberoi, Taj Palace and Maurya Sheraton in New Delhi; West End, Taj Residency, Ashok, Windsor Manor, Oberoi and Holiday Inn in Bangalore; Chola Sheraton, Taj Coromondal, Park Sheraton & Connmare in Madras.

(b) The hotels had been asked to meet the standards of emissions within a time frame. Some of them have met the required stipulation, while others have initiated steps to meet the required standards.

[*Translation*]

#### **Employees Of Delhi Social Welfare Board**

6224. SHRI RAM PRASAD SINGH: Will the Minister of Human Resource Development be pleased to state:

(a) the number of employees working in the office of Delhi Social Welfare and Advisory Board, Jivan Deep Building, Parliament Street and whether the said employees come under Delhi Administration or the Union Government;

(b) if so, whether Government quarters are allotted to them and if not, the reasons therefor;

(c) whether Estate Office have provided accommodation to some of the employ-

ees of the above said office; and

(d) if so, the steps being taken by Government to allot Government accommodation to the all other eligible employees?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCES DEPARTMENTS OF YOUTH AFFAIRS AND SPORTS AND THE DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT (KUMARI MAMATA BANERJEE): (a) and (b). There are 19 employees working in the Office of the Delhi Social Welfare Advisory Board. These employees are not government employees and are, therefore, not eligible for allotment of Government quarters.

(c) and (d). Does not arise.

#### **Opening of Closed Mines**

6225. SHRI BHAWANI LAL VERMA: Will the Minister of LABOUR be pleased to state:

(a) whether mines of 'Ispat Dolomite Qaveri' under Rourkela Steel Plant, Rourkela, Baradwar, district Bilaspur and M/s. Lal and Company (Dhan), Khamharia Dolomite Mines, Chhota Nagpur Forest Syndicate Limited are closed since many years;

(b) if so, the effective steps being taken by the Government to restart mining in these mines;

(c) whether employers and contractors have not paid outstanding salary, bonus, gratuity and provident fund to the labourers of the said mine; and

(d) if so, the time by which the dues are likely to be paid to them?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN

SINGH GHATOWAR): (a) to (d). The information is being collected and will be laid on the Table of the House.

[English]

**Possession of DDA Flats to Small Scales Entrepreneurs**

6226. SHRI MORESHWAR SAVE: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that the possession of flats have not been given to the small scale entrepreneurs by the DDA after getting full payment;

(b) if so, the number of such cases pending for want of clearance with the DDA and the reasons for the delay; and

(c) the time by which the possession is likely to be given?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (c). The DDA has reported that there is no such case where the small scale entrepreneurs have paid full payment and possession of flat has not been given. However, in 23 cases of Industrial plots full payment was received but the possession could not be handed over either due to encroachment by jhuggi cluster or due to litigation. The possession of these plots will be handed over after relocation of jhuggi dwellers and/or completion of the litigation process.

**Private Engineering Colleges in Maharashtra**

6227. SHRI MUKUL BALA KRISHNA

WASNIK: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of proposals to set up private Engineering Colleges, district-wise in Maharashtra received by the All India Council of Technical Education;

(b) the details of the proposals cleared, rejected and pending for decision with the All India Council of Technical Education;

(c) the number of Private Engineering Colleges in the country, refused recognition on grounds of capitation fees and other malpractices, statewide;

(d) whether the Government have any plans to further strengthen the All India Council of Technical Education; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) The number of proposals received is 17 and the districtwise details are indicated in the enclosed statement.

(b) Out of 17 proposals, 2 have been approved, 5 are under process and the remaining 10 have been received recently.

(c) NIL.

(d) and (e). Actions for strengthening the All India Council for Technical Education in respect of its professional and administrative activities have already started.